

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s).88-89/2015

SHAHROZ ALI (THE DECEASED) & ORS.

APPELLANT(S)

VERSUS

THE STATE OF UTTAR PRADESH HOME DEPARTMENT
STATION HOUSE OFFICER

RESPONDENT(S)

IA No. 9032/2014 - EXEMPTION FROM SURRENDERING WITHIN TIME

Date : 20-08-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Appellant(s) : Mr. Arvind Kumar Gupta, AOR (not present)

For Respondent(s) : Ms. Rajdipa Behura, Sr. Adv.
Dr. Vijendra Singh, AOR
Mr. Aniket Tiwari, Adv.
Mr. Philomon, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Despite repeated calls and pass-overs, none appears on behalf of surviving appellants, i.e., appellant nos.2 and 3.
2. Let Court notice be issued to the surviving appellants, i.e., appellant nos.2 and 3, returnable on 23.09.2026.
3. Further, in the interest of justice, we request and appoint Ms. Neha Faridi, (email id:nehaazad29@gmail.com; enrolment no.:UP05472/21), learned counsel, who is present in the Court, as *amicus curiae* (pro bono), to assist the Court on behalf of appellant nos.2 and 3.
4. The Registry is directed to supply the complete paper book in digital form to the learned *amicus curiae* forthwith.

5. Learned *amicus curiae* shall endeavour to get in touch with appellant nos.2 and 3 directly, in writing, apprising them of the pendency of the present appeal; the passing of the present order; their rights to engage a counsel of their choice; and their rights to be represented through a legal aid counsel, subject to eligibility.

6. Learned *amicus curiae* shall also get in touch with the Chairperson of the concerned District Legal Services Authority, who shall have appellant nos.2 and 3 apprised of their aforesaid rights.

7. Learned *amicus curiae* shall file the compliance affidavit before the next date of listing.

8. It is clarified that the learned *amicus curiae* shall continue to assist the Court, even if appellant nos.2 and 3 are represented by a duly engaged counsel.

9. The Registry shall communicate this order to all concerned forthwith.

10. The Registry shall print the name of the learned *amicus curiae* in the cause list.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)